

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3454
ANSWERED ON:04.08.2014
EXPENDITURE ON CONSTRUCTION OF COURTS
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Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has allocated funds for the development of infrastructure in the courts;
- (b) if so, the total amount allocated and expenditure incurred on construction of courts and improvement of infrastructure in various courts in the country;
- (c) whether some of the ongoing constructions of court buildings in the Apex Court and various other courts in the country have missed several targeted dates of completion;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government for early completion of the same?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): Development of infrastructure facilities for Judiciary in the States is the primary responsibility of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary has been in operation since, 1993-94. The Scheme covers upgradation/ construction of court complexes and residential units. The State/UT-wise details of funds released under the Scheme from 1993-94 to 2013-14 are given in Statement at Annex A.

After modification of the Scheme in 2011-12, for High Court buildings one time Additional Central Assistance (ACA) is provided directly by Planning Commission. Government has approved Additional Central Assistance (ACA) of Rs. 41.50 crore for construction of High Court Judicature building at Jodhpur during 2010-11 and Rs. 231.31 crore for construction of building of Lucknow Bench of Allahabad High Court during 2012-13. The Government has approved a proposal in July, 2013 for provision of Rs. 884.30 crore for construction of Additional Office Complex of the Supreme Court within a period of three years.

The progress of infrastructure development for judiciary in States is monitored by a committee chaired by the portfolio judge of the High Court as per the directions of Hon'ble Supreme Court in All India Judges Association case (I.A. No. 279 in W.P. (C) No. 1022 of 1989). The Committee holds meetings periodically with implementing agencies to ensure that judicial infrastructure projects in the States are completed in time as far as possible.